



सत्यमेव जयते

The Gauhati High Court, At Guwahati

[HIGH COURT OF ASSAM, NAGALAND, MIZORAM & ARUNACHAL PRADESH]

Cause List




Published under the authority of Hon'ble The Chief Justice





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NOTICE

IT IS FOR INFORMATION OF ALL CONCERNED THAT THE HEARING MATTERS OF THE FOLLOWING BENCHES WILL BE TAKEN UP BY THE HON'BLE JUDGES SHOWN AGAINST EACH BENCH FOR THE PERIOD INDICATED BELOW.

	BENCH	NAME OF THE JUDGES	PERIOD
	[DIVISION BENCH-I] [COURT NO. 2] <u><i>This Bench will take up matters pertaining to:</i></u> <ol style="list-style-type: none"><i>Writ Appeals other than Foreigner matters.</i><i>Writ Petitions against Order of CAT.</i><i>All Contempt Matters.</i><i>SARFAESI Act matters.</i><i>Hill Reference matter.</i><i>Income Tax Appeal.</i><i>Appeals under Companies Act.</i><i>Confirmation of Decree of Divorce and Such Matrimonial Appeals.</i><i>Fresh PIL's.</i><i>PIL's and taken up matters relating to judiciary.</i> <i>Any such matters as may be specifically directed to be listed.</i>	HON'BLE THE CHIEF JUSTICE(ACTING) AND HON'BLE MR. JUSTICE SOUMITRA SAIKIA	FROM 23-01-2023 TO 27-01-2023
	[COURT NO. 2] <u><i>This Bench will take up matters pertaining to:</i></u> <ol style="list-style-type: none"><i>Contempt matters.</i><i>Arbitration Petition.</i> <i>(After rising of Hon'ble Division Bench-I)</i>	HON'BLE THE CHIEF JUSTICE(ACTING)	-DO-
	[CIVIL BENCH-II] [COURT NO. 4] <u><i>This Bench will take up matters pertaining to:</i></u> <i>(Other than matters relating to transfer/pension/suspension/payment of salary and allowances):-</i> <ol style="list-style-type: none"><i>Writ Petition (Civil) relating to service of Teacher of Provincialised Schools.</i><i>Writ Petition (Civil) relating to Academic Matters.</i><i>Writ Petition (Civil) relating to Academics Institutions.</i>	HON'BLE MR. JUSTICE MANASH RANJAN PATHAK	-DO-

	<p>[CIVIL BENCH- III] [COURT NO. 6]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u> <i>(Other than matters relating to transfer/pension/suspension/payment of salary and allowances):-</i></p> <ol style="list-style-type: none"> 1. <i>Writ Petition (Civil) relating to State Govt. Employees.</i> 2. <i>Writ Petition (Civil) relating to Service in Local Bodies, Banks and PSU etc.</i> 3. <i>Writ Petition (Civil) relating to Service of Defence Personnel and Armed Forces.</i> 4. <i>Writ Petition (Civil) under Labour and Industrial Law etc.</i> 	<p>HON'BLE MR. JUSTICE SUMAN SHYAM</p>	<p>-DO-</p>
	<p>[DIVISION BENCH- II] [COURT NO. 8]</p> <p><u><i>This Bench will take up matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>WP(C) relating to Police and Army Actions.</i> 2. <i>Custodial Death.</i> 3. <i>Writ Petition (Foreigners Matters).</i> 4. <i>Writ Appeal (Foreigners Matters).</i> 5. <i>PIL and Taken up matters.(Except those listed in Division Bench-I)</i> 6. <i>Habeas Corpus matters.</i> <p><i>Any such matters as may be specifically directed to be listed.</i></p>	<p>HON'BLE MR. JUSTICE ACHINTYA MALLA BUJOR BARUA AND HON'BLE MR. JUSTICE ROBIN PHUKAN</p>	<p>-DO-</p>
	<p>[CRIMINAL MATTERS] [COURT NO. 9]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Bail matters (Relating to offences under Special Acts including PC act and POCSO Act).</i> 2. <i>Criminal Appeal.(Including fresh cases)</i> 3. <i>Criminal Appeal (J).(Including fresh cases)</i> 4. <i>Criminal Petition.(Including motion)</i> 5. <i>Criminal Revision Petition. (Including motion)</i> 6. <i>W.P.(Crl.) Matters(Other than Habeas Corpus and relating to offences under Special Acts including PC Act and POCSO Act).</i> 	<p>HON'BLE MR. JUSTICE KALYAN RAI SURANA</p>	<p>-DO-</p>

	<p>[CIVIL BENCH-II] [COURT NO. 10]</p> <p><u>This Bench will take up matters pertaining to:</u> (Other than matters relating to transfer/pension/suspension/payment of salary and allowances):-</p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to service of Teacher of Provincialised Schools. 2. Writ Petition (Civil) relating to Academic Matters. 3. Writ Petition (Civil) relating to Academics Institutions. 	<p>HON'BLE MR. JUSTICE NELSON SAILO</p>	<p>-DO-</p>
	<p>[SPECIAL DIVISION BENCH] [COURT NO. 11]</p> <p><u>This Bench will take up matters pertaining to:</u></p> <ol style="list-style-type: none"> 1. Death Reference Cases. 2. Criminal Appeal including Hill Appeal 3. Criminal Appeal (J). 4. All Criminal Appeals. <p>Any such matters as may be specifically directed to be listed.</p>	<p>HON'BLE MR. JUSTICE AJIT BORTHAKUR AND HON'BLE MRS. JUSTICE MALASRI NANDI</p>	<p>-DO-</p>
	<p>[CIVIL BENCH- IV] [COURT NO. 12]</p> <p><u>This Bench will take up matters pertaining to (Including motion)</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to Settlement by State Government etc. 2. Writ Petition relating to Land Matters. 3. Residuary Writ Petitions except Police/Army action. 4. LA Appeal. 	<p>HON'BLE MR. JUSTICE SANJAY KUMAR MEDHI</p>	<p>-DO-</p>
	<p>[CIVIL BENCH- IV] [COURT NO. 14]</p> <p><u>This Bench will take up matters pertaining to</u></p> <ol style="list-style-type: none"> 1. Writ Petition (Civil) relating to Settlement by State Government etc. 2. Writ Petition relating to Land Matters. 3. Residuary Writ Petitions except Police/Army action. 4. LA Appeal. 5. Writ Petition relating to No Confidence Motion under Panchayat Act (Including Motion). 6. Writ Petition relating to settlement of Market under Panchayat Act (Including Motion). 7. Writ Petition relating to Ex-Gratia payment (Including Motion) 	<p>HON'BLE MR. JUSTICE MANISH CHOUDHURY</p>	<p>-DO-</p>

	<p>[CIVIL BENCH- I] [COURT NO. 16]</p> <p><u><i>This Bench will take up matters pertaining to</i></u></p> <ol style="list-style-type: none"> 1. <i>MAC Appeal.</i> 2. <i>M.F.A.</i> 	<p>HON'BLE MR. JUSTICE PARTHIV JYOTI SAIKIA</p>	<p>-DO-</p>
	<p>[CIVIL BENCH-II,III AND IV] [COURT NO. 19]</p> <p><u><i>This Bench will take up matters pertaining to</i></u></p> <ol style="list-style-type: none"> 1. <i>Writ Petitions pertaining to transfer, pension, suspension, payment of salary and allowances (Pertaining to Civil Bench-II and III).</i> 2. <i>Writ Petitions pertaining to series matters. (Relating to Civil Bench-II,III and IV)</i> 	<p>HON'BLE MR. JUSTICE DEVASHIS BARUAH</p>	<p>-DO-</p>
	<p>[CIVIL BENCH- I] [COURT NO. 22]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>R.F.A.</i> 2. <i>Second Appeal Order.</i> 3. <i>R.S.A.</i> 4. <i>M.F.A.</i> 5. <i>F.A.O.</i> 6. <i>Civil Revision Petition</i> 7. <i>Civil Revision Petition(I/O)</i> 8. <i>Testamentary Cases.</i> 9. <i>Arbitration Appeal.</i> 10. <i>Transfer Petition (Civil).</i> 11. <i>MAC Appeal.</i> 	<p>HON'BLE MR. JUSTICE ARUN DEV CHOUDHURY</p>	<p>-DO-</p>
	<p>[CRIMINAL AND CIVIL MATTERS] [COURT NO. 23]</p> <p><u><i>This Bench will take up Matters pertaining to:</i></u></p> <ol style="list-style-type: none"> 1. <i>Criminal Appeal including Criminal Appeal (Jail).</i> 2. <i>Bail matters (where punishment is more than 7 years).</i> 3. <i>Criminal Petition.</i> 4. <i>Criminal Revision Petition.</i> 5. <i>Tr.Petition(Crl.).</i> 6. <i>W.P.(Crl.) Matters(Other than Habeas Corpus and where punishment is more than 7 years).</i> 7. <i>M.F.A.</i> 8. <i>All Criminal Revision Petition and Criminal Petition arising out of N.I. Act.</i> 	<p>HON'BLE MRS. JUSTICE SUSMITA PHUKAN KHAUND</p>	<p>-DO-</p>



[CRIMINAL AND CIVIL MATTERS] [COURT NO. 24]

This Bench will take up Matters pertaining to:

- 1. Bail matters (where punishment is less than 7 years).***
- 2. Criminal Appeal including Criminal Appeal (Jail). (Including fresh cases)***
- 3. Criminal Petition (Including motion).***
- 4. Criminal Revision Petition (Including motion).***
- 5. Tr.Petition(Crl.)***
- 6. M.F.A.***
- 7. W.P.(Crl.) Matters (Other than Habeas Corpus and where punishment is less than 7 years).***
- 8. All Criminal Revision Petition and Criminal Petition arising out of N.I. Act.***

**HON'BLE MRS. JUSTICE
MITALI THAKURIA**

-DO-